

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 306 OF 2024 (SZ)

IN THE MATTER OF:

K. Ramesh Babu,
Hyderabad

....

Applicant(s)

Versus

Union of India
rep by its Secretary,
MoEF&CC, New Delhi & Others

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R5)

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Place: Hyderabad

Date: 30-12-2024.

T. Jankar

COUNSEL FOR RESPONDENT BOARD (R5)

REPORT DATED 28.12.2024 OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT No. 5) IN OA No. 306 OF 2024 BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE).

It is to submit that a OA No. 306 of 2024 was filed in Hon'ble National Green Tribunal by Sri K. Ramesh Babu, S/o Late Bhaskar Rao, R/s D.No. 1-9-290, 2nd Floor, Ramnagar Gundu, Besides Cost To Cost Shop, Hyderabad prayed that this Hon'ble Tribunal may be pleased to direct the concerned authorities i.e. State of Telangana (Dept. of Mines & Geology) (**6th respondent**), M/s. Telangana State Mineral Development Corporation Ltd., (**7th respondent**), District Level Sand Mining Committee (**8th respondent**) to stop the Sand Mining, which is yet to be start in the Eco Sensitive Zone (ESZ) which is falling within the 10 Km Radius of Eco Sensitive Zone (ESZ). Further, the State Environment Impact Assessment Authority (SEIAA) (**4th respondent**) granted Environmental Clearance (EC) and Telangana Pollution Control Board (**5th respondent**) granted CFE & CFO which are valid upto 11.02.2025 in violation i.e. distance between sand mining area is in Eco Sensitive Zone (ESZ) within 10kms Radius of Eco Sensitive Zone (ESZ) and to direct the Respondents to stop sand mining which is yet to start in the Eco Sensitive Zone at Venkatapuram Mandal, Mulugu District, Telangana & Pass any such order as the Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case.

In this regard, the following is submitted:

1. M/s. Telangana Minerals Development Corporation Ltd., (TGMDCL Ltd.) (12.50 Ha. of Ordinary Sand Mine) is located at Godavari River Sand in Chokkala Village, Venkatapuram Mandal, Mulugu District, Telangana.
2. The District Forest Officer, Mulugu District vide letter dated: 22.02.2022 addressed to the Asst. Director, Mines & Geology, Mulugu stating that, Chokkala sand bearing area falling outside the Reserve Forest Area and Eco-Sensitive Zone. Copy of the same is enclosed as **ANNEXURE – I**.
3. Subsequently, the District Collector and Chairperson, District Level Sand Committee, Mulugu vide proceedings No. 33/SANDD/DLSC/2019-10, dt: 09.05.2022 issued in Principle allotment notice to M/s. Telangana Mineral Development Corporation Ltd., (TGMDCL Ltd.) for identified Sand Bearing area of Chakkala Sand Reach in River Godavari at Chokkala Village, Venkatapuram Mandal, Mulugu District and directed to obtain the statutory Clearances like

Approved mining Plan, Environmental Clearance, CFE and CFO within the prescribed time period. Copy of the same is enclosed as **ANNEXURE – II.**

4. After issue of District Forest Officer (DFO), Mulugu District letter dated: 22.02.2022 & In-Principle allotment notice by the District Collector and Chairperson, District Level Sand Committee, Mulugu vide proceedings No. 33/SANDD/DLSC/2019-10, dt: 09.05.2022, M/s. Telangana Minerals Development Corporation Ltd., (TGMDCL Ltd.) has filed EC application to the State level Environment Impact Assessment Authority (SEIAA), Ministry of Environment Forests & Climate Change, Telangana state. Subsequently, the SEIAA, Ministry of Environment Forests & Climate Change, Telangana state granted Environmental Clearance (EC) vide EC Identification No. EC23B001TG177982 and File No. SIA/TG/MIN/435714/2023, Dt. 27.07.2023 for Ordinary sand (Manual Open extraction) to the tune of 2,50,000 m³/annum. The EC order is valid for a period of one (1) year from the date of issue of Consent for Operation (CFO) Order by TGPCB. Copy of the same is enclosed as **ANNEXURE - III.**
5. After obtaining the EC from SEIAA, the M/s. Telangana Minerals Development Corporation Ltd., (TGMDCL Ltd.) has applied through TGOCMMS online portal on 02.08.2023 to obtain Consent for Establishment (CFE) & Consent for Operation (CFO) from the Telangana Pollution Control Board.
6. After granting the EC by SEIAA vide dated: 27.07.2023, the District Forest Officer, Mulugu vide a letter dated: 08.09.2023 (received through mail on 14.09.2024) addressed to the Member Secretary, Telangana Pollution Control Board stating that, the Chokkala Sand bearing area falling within the Eco Sensitive Zone at a distance of 9.74 km and requested to reconsider the approval of the EC. Copy of the same is enclosed as **ANNEXURE – IV.**
7. Based on the District Forest Officer, Mulugu District letter dated 08.09.2023, the Telangana Pollution Control Board (TGPCB) rejected the CFE & CFO applications vide dated: 06.10.2023, as the Chokkala Sand Bearing area is falling within the Eco Sensitive Zone and guidelines issued by the Hon'ble supreme Court of India and as well as provisions of the EIA Notification, 2006 issued by the GoI, Projects falling within Eco Sensitive Zone shall not permitted. Copy of the same is enclosed as **ANNEXURE – V & VI.**

8. Further, based on the instructions given by the District Forest Officer (DFO), Mulugu to carryout re-survey with regard to the actual location of the sand bearing area of Chokkala, the Forest Divisional Officer (FDO), Venkatapuram Division, Mulugu District vide letter dated: 10.01.2024 addressed to the District Forest Officer, Mulugu District, stating that, the distance between Chokkala Sand bearing area & Wild Life Sanctuary, Eturunagaram is 10021 Meters (10.021 km) and the Chokkala sand bearing area located out of the Palem Veerabhadram Reserve forest of Venkatapuram division with the distance of 4755 meters (4.755 km). Copy of the same is enclosed as **ANNEXURE – VII.**
9. The District Forest Officer, Mulugu District addressed a letter vide dated: 29.01.2024 to the Committee members of (P. Venkateshwarlu) Sree Medaram Sammakka Saralamma, Tribal Sand Moram Quarry Labor Contract MSS Limited, Chokkala village by marking a copy to the M/s. TGMDCL stating that, Chokkala Village comes out of the Eco-Sensitive Zone of the Wild Life Sanctuary, Eturunagaram. Copy of the same is enclosed as **ANNEXURE – VIII.**
10. Subsequently, the M/s. Telangana Mineral Development Corporation Ltd., (TGMDCL Ltd.) has re-submitted (appeal) Consent for Establishment (CFE) & Consent for Operation (CFO) through TGOCMMS online portal on 07.02.2024 by enclosing the DFO Letter dt: 29.01.2024 and requested to re-consider the CFE & CFO applications.
11. The issue was reviewed in the Consent Clearance Committee meeting held on 07.02.2024 at Zonal Office, Hyderabad. The committee examined the applications submitted by the TGMDCL and DFO letter dated: 29.01.2024. After examination, the Committee recommended to issue CFE & CFO to the proposed sand mine. As per the committee decision, Telangana Pollution Control Board issued CFE vide Order No. 1001-WGL/TSPCB/ZO-HYD/CFE/2023-1160, Dt: 12.02.2024 for mining of ordinary sand (manual Open excavation) (over an extent of 12.50 Ha.) to the tune of 2,50,000 m³/annum and Consent for Operation (CFO) vide order No. 1001-WGL/TSPCB/ZO-HYD/CFO/2023-1161, dated 12.02.2024 for mining of Ordinary sand (Manual open excavation) (Over an extent of 12.50 Ha.) to the tune of 2,50,000 m³/Annum with a validity period up to 11.02.2025 as per the validity period mentioned in the Environmental Clearance Order. Copy of the same is enclosed as **ANNEXURE – IX & X.**

- 12.** The District Collector and Chairperson, District Level Sand Committee, Mulugu vide Proceedings No. 25/SAND/Chokkala/2022, Dated: 30.10.2024 issued final allotment to M/s. TGMDC Ltd. (over an extent of 12.50 Hectares (Ha.)) for Chokkala sand bearing area in Godavari River at Chokkala Village, Venkatapuram Mandal, Mulugu District for excavation, regulation and supply of sand for a quantity of 2,50,000 M3. Copy of the same is enclosed as **ANNEXURE –XI.**
- 13.** Subsequently, the Asst. Director, Mines & Geology, Mulugu vide Proceedings No. 25/SAND/Chokkala/2022, Dated: 13.11.2024 permitted to M/s. TGMDC Ltd., for excavation, and supply of sand for a quantity of 2,50,000 M3 / Annum from the Chokkala sand reach in Godavari River at Chokkala Village, Venkatapuram Mandal, Mulugu District over an extent of 12.50 Hectare for a period of (1) year i.e. from 13.11.2024 to 12.11.2025. Copy of the same is enclosed as **ANNEXURE – XII.**

The TGPCB, Regional Office, Warangal officials inspected the Chokkala sand bearing area located at Godavari River at Chokkala Village, Venkatapuram Mandal, Mulugu District on 28.12.2024. During the inspection Sri Upendar, Sand Assistant was present and observed that, the sand mining activity has not yet started.

It is to submit that, after conducting the re-survey with regard to the location of the sand bearing area at Chokkala village, the District Forest Officer, Mulugu District addressed vide letter dated: 29.01.2024, stating that, the Chokkala village comes out of the Eco-Sensitive Zone of the Wild Life Sanctuary, Eturunagaram. Subsequently, the TGPCB granted CFE & CFO to the TGMDC for Chokkala sand bearing area. However, the final allotment issued by the District Collector and Chairperson, District Level Sand Committee, Mulugu and Asst. Director & Mines & Geology, Mulugu for excavation and supply of sand. Presently, the sand mining activity not yet commenced.

Date: 28.12.2024

Place: Warangal.


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office: WARANGAL.



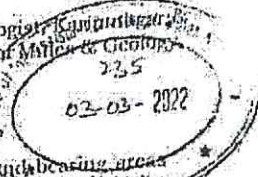
GOVERNMENT OF TELANGANA
FOREST DEPARTMENT



From,
Sri. S.V. Pradeep Kumar Setty, I.F.S.,
District Forest Officer,
Mulug District

To,
The Asst. Geologist, Karimnagar,
Asst. Director of Mines & Geology,
Mulugu (FAC)

Re.No.628/MD6/2021, Date.22.02.2022.



Sir,

Sub: TSFD - Sand Applications received for specified sand bearing areas and De-casting of sand in patta lands - Furnishing the list of joint inspections conducted along with Geo-Coordinates - Communicate the list of joint inspections conducted along with Geo-Coordinates - Submitting the detail reports - Submission - Regarding.

- Ref: 1. Asst. Geologist Karimnagar & Asst. Director of Mines & Geology, Mulug (FAC), Lr.No.33/DLSC/2019, Dt.04.12.2021.
2. DFO, Mulug District, Re.No.628/MD6/2021, DL.10.12.2021.
3. FDO, Venkatapuram, Re.No. 115/2021/V2, Dt.20.01.2022, 09.02.2022 & 11.02.2022.

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It is informed that, the sand bearing areas and De-casting of sand in Patta lands, as furnished to this office vide reference 1st cited above have been verified and inspected by the concerned FROs and submitted their reports to the FDOs concerned. The reports in the matter which were received in this office from the FDOs of the District vide reference 3rd cited above is enclosed and send here with. As per the information as furnished by the concerned FDOs, vide references 3rd cited above, the abstract information in the matter has been prepared in this office and submitted here under.

SOCIETY / SAND BEARING AREAS

1. Venkatapuram Division:

Sl. No.	Name of the Society / Sand Bearing Area	Village	Mandal	Joint inspection date	Area in Ha	Remarks
1	Cherukuru Sand Quarry	Cherukuru	Wazeedu	04.05.2021	17.8	Falling out side RF area & Eco-Sensitive Zone.
2	Tekulagudem Sand Quarry	Tekulagudem	Wazeedu	04.05.2021	19.6	
3	Peddagollagudem Sand Quarry	Peddagollagudem	Wazeedu	04.05.2021	19.5	
4	Chokkala Sand Quarry	Chokkala	Venkatapuram	02.12.2021	12.50	

Further, the Forest Divisional Officers, Venkatapuram Division is reported that, all the above sites verified and found that the said Sand Bearing areas comes out of Reserve Forest area and Eco Sensitive Zone.

This is submitted for favour of land information and necessary action.

Yours faithfully,
Sd/- S.V. Pradeep Kumar Setty,
District Forest Officer,
Mulug District

Copy Submitted to the District Collector, Mulugu District for favour of information.
Copy to the Forest Divisional Officer, Venkatapuram Division for information.

Sd/- S.V. Pradeep Kumar Setty,
District Forest Officer,
Mulug District

//t.c.b.o//

Superintendent
20/7/2022

File No.MINE/TECH/INSP/0001/2020-AD-MINES-MULUGU

GOVERNMENT OF TELANGANA
Proceedings of District Collector & Chairman, District Level Sand Committee, Mulugu
(PRESENT: Sri S.Krishna Aditya, I.A.S.,)

Proceedings No.33 / Sand / 2019

Dated: -05-2022

Sub: SAND – Mulugu District – Identification of (10) New Sand bearing areas in Godavari River- In-principle Allotment of sand Reaches to M/s. TSMDC Ltd Calling for submission of Approved Mining Plan, E.C, CFE & CFO - Orders- Issued-Regarding.

Ref: 1 G.O M.s No.3, Industries & Commerce (Mines-I) Dept. dt.08.01.2015
2 Minutes of the DLSC, Mulugu meeting held on 29.09.2021.
3 Minutes of the DLSC, Mulugu meeting held on 12.11.2021
4 Minutes of the DLSC, Mulugu meeting held on 17.01.2022

ORDER:

In the references 2nd to 4th cited, the Dist Level Sand Committee, Mulugu has approved the following (10) specified sand bearing areas for extraction of sand which are identified in the Godavari River as per the Joint Inspection reports furnished by the Ground Water, Irrigation, Revenue and Mines & Geology Departments.

Sl. No	Name of the Sand Bearing Area (SBA) identified	Village	Mandal	Quantity of Sand (in M3)	DLSC Approval date
1	SBA, Tekulagudem	Tekulagudem	Wazeedu	391972	29.09.2021
2	SBA, Cherukuru	Cherukuru	Wazeedu	355436	29.09.2021
3	SBA, Peddagollagudem	Peddagollagudem	Wazeedu	389922	29.09.2021
4	SBA, Dharmavaram-II	Dharmavaram	Wazeedu	260000	12.11.2021
5	SBA, Ayyavaripeta-II	Ayyavaripeta	Wazeedu	399858	12.11.2021
6	SBA, Rampur	Rampur	Wazeedu	498182	12.11.2021
7	SBA, Chokkala	Chokkala	Venkatapuram	250000	17.01.2022
8	SBA, Pathrapuram-II	Pathrapuram	Venkatapuram	99884	17.01.2022
9	SBA, Subramanya Colony,	Subramanya Colony, Ramachandrapuram	Venkatapuram	99832	17.01.2022
10	SBA, Mukunurupalem	Mukunurupalem	Venkatapuram	99796	17.01.2022

In view of the above, in- principle allotment notice is hereby issued to M/s. TSMDC Ltd., for submission of Approved Mining Plan, Environmental Clearance (E.C.), CFE & CFO in respect of following (10) Specified Sand bearing areas in Godavari River in Mulugu

File No.MINE/TECH/INSP/0001/2020-AD-MINES-MULUGU

District within (3) months under the Rule 4(1)(iv)(a) of the Telangana State Sand Mining Rules, 2015 issued vide G.O.M.s No. 3 Inds & Com Department Dt. 08-01-2015.

S.No	Name of the Sand Bearing Area (SBA) identified & Extent in Ha	Quantity of Sand (in M3)	Geo-Coordinates		Period of Extraction
			Latitude	Longitude	
1	SBA, Tekulagudem Extent:19.60	3,91,972	18°34'11.3 3" 18°34'13.3 5" 18°33'52.3 1" 18°33'50.5 2"	80°23'57.01 " 80°23'47.19 " 80°23'41.39 " 80°23'51.23 "	3 years
2	SBA, Cherukuru Extent:17.80	3,55,436	18°27'33.3 9" 18°27'32.5 2" 18°27'27.3 6" 18°27'21.4 9"	80°27'07.47 " 80°26'44.33 " 80°26'43.05 " 80°26'04.85 "	3 years
3	SBA, Peddagollagudem Extent:19.50	3,89,922	18°27'23.3 2" 18°27'16.8 4" 18°27'18.5 0" 18°27'26.5 1"	80°27'42.37 " 80°27'41.37 " 80°27'12.28 " 80°27'12.39 "	3 years

//2//

S.No	Name of the Sand Bearing Area (SBA) identified & Extent in Ha	Quantity of Sand (in M3)	Geo-Coordinates		Period of Extraction
			Latitude	Longitude	
4	SBA, Dharmavaram-II Extent:13.00	2,60,000	18°28'47.3 6" 18°28'40.7 7" 18°28'31.0 0" 18°28'38.5 9"	80°23'12.04 " 80°23'04.97 " 80°23'14.59 " 80°23'22.87 "	3 years
5	SBA, Ayyavaripeta-II, Extent:20.00	3,99,858	18°30'32.3 5" 18°30'31.3 5" 18°30'11.7 0"	80°22'54.44 " 80°22'43.34 " 80°22'44.54 "	3 years

File No.MINE/TECH/INSP/0001/2020-AD-MINES-MULUGU

			18°30'12.5 0"	80°22'55.71 "	
6	SBA, Rampur, Extent:24.90	4,98,182	18°30'52.3 7" 18°30'15.0 3" 18°31'13.3 3" 18°30'51.6 8"	80°22'49.66 " 80°22'46.77 " 80°22'34.06 " 80°22'37.88 "	3 years
7	SBA, Chokala, Extent:12.50	2,50,000	18°15'55.6 6" 18°15'48.5 5" 18°15'53.6 3" 18°16'01.5 7"	80°33'46.06 " 80°33'43.21 " 80°33'27.07 " 80°33'29.01 "	3 years
8	SBA, Pathrapuram-II, Extent:4.99	99,884	18°15'36.7 7" 18°15'38.0 8" 18°15'31.4 6" 18°15'30.6 4"	80°34'25.28 " 80°34'16.85 " 80°34'14.83 " 80°34'22.96 "	3 years
9	SBA, Subramanya Colony, Extent:4.99	99,832	18°13'58.1 6" 18°13'52.1 8" 18°13'48.1 0" 18°13'53.9 7"	80°37'07.87 " 80°37'13.68 " 80°37'08.43 " 80°37'02.62 "	3 years
10	SBA, Mukunurupalem, Extent: 4.99	99,796	18°15'35.0 1" 18°15'36.9 8" 18°15'30.3 1" 18°15'28.7 6"	80°34'13.13 " 80°34'04.84 " 80°34'03.38 " 80°34'11.24 "	3 years

After obtaining the necessary clearances, M/s. TSMDC Ltd., is directed to follow the PESA Act/ Rules and guidelines for excavation and sale of sand in the above areas. The Final Allotment order in respect of the above sand reaches will be issued in favour of M/s. TSMDC Ltd., after submission of the Environmental Clearance (E.C.), CFE & CFO for extraction of sand.

File No.MINE/TECH/INSP/0001/2020-AD-MINES-MULUGU

Encl: Joint Inspection
Reports

Signed by Krishna Aditya
District Director & Chairman,
State Level Sand Committee,
Mulugu.

Date: 09-05-2022 10:56:31

Reason: Approved

To
The Telangana State Mineral Development Corporation Ltd,
Hyderabad.

Copy to the P.O, I.T.D.A, Eturunagaram for information.

Copy to the P.O, I.T.D.A, Bhadrachalam for information.

Copy to the Director of Mines & Geology, Hyderabad for information.

Copy to the Revenue Divisional Officer, Mulugu for information.

Copy to the Asst. Director of Mines & Geology, Mulugu for necessary action.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), TELANGANA)

To,

The proprietor
 TMDC
 TSMDC -500004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIN/436801/2023 dated 15-Jul-2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001TG141294
2. File No.	SIA/TG/MIN/436801/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	M/s TSMDC Ltd, Kathigudem-II Sand Reach - 9.99 Ha
7. Name of Company/Organization	TMDC
8. Location of Project	TELANGANA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

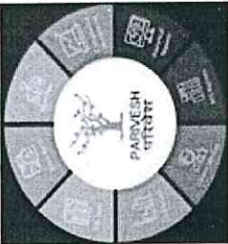
Date: 27/07/2023

(e-signed)
 Smt. Sunita M. Bhagwat, IFS
 Member Secretary
 SEIAA - (TELANGANA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH
 (Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)



- I. This has reference to your application submitted online on 15.07.2023 (Proposal No. SIA/TG/MIN/436801/2023) received on 20.07.2023, seeking Environmental Clearance for the proposed 9.99 Ha. **Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd., (TSMDC), Kathigudem-II Sand Reach on Godavari River at Kathigudem Village, Mangapeta Mandal, Mulugu District.** It was reported that the nearest human habitation viz., Kathigudem village which is existing at a distance of 2.11 km (SW) & Nearest RF is MuluguRF @ 2.80 km (SW) exists from the boundary of the sand reach. It was noted that the capital investment of the project is Rs. 60.0 Lakhs and capacity of the project is as follows:

“Ordinary Sand (manual open excavation) – 1,99,770 m³/annum”.

- II. The sand is mined manually and it is directly loaded into the trucks/tractor trolleys and period of extraction is **one year**. The total mine lease area is 9.99 Ha. The co-ordinates of the sand mine are reported as following:

<i>Boundary Point</i>	<i>Latitude</i>	<i>Longitude</i>
<i>A</i>	<i>18° 10' 26.58" N</i>	<i>80° 39' 29.70"E</i>
<i>B</i>	<i>18° 10' 31.89" N</i>	<i>80° 39' 35.54"E</i>
<i>C</i>	<i>18° 10' 21.70" N</i>	<i>80° 39' 44.32"E</i>
<i>D</i>	<i>18° 10' 15.75" N</i>	<i>80° 39' 38.70"E</i>

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **22.07.2023**. The project is considered under “B1” category as the mine lease area is 9.9 Ha. i.e., > 5.0 Ha.; TORs dated: 05.05.2023, issued by SEIAA, Telangana. The proponent has undergone the process of public hearing on 06.07.2023 and submitted final EIA report for issue of EC. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Approved Mining Plan vide letter dt:12.04.2023; DLSC, Mulugu District vide Proceedings dt: 15.03.2023; Joint Inspection Report; the Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **24.07.2023** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance with validity of One year from the date of CFO** as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

1. This EC is valid for a period of one (1) year from the date of issue of CFO by TSPCB, i.e., upto validity of CFO order subject to the final orders of the Hon'ble Court of law. The proponent shall comply with the orders issued by any Court of law from time to time.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Mining activity shall be done manually only.

4. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration.
5. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
6. No sand mining activity shall be carried out during the rainy days.
7. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
8. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
9. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
10. Sand mining operations shall not affect the existing sources for Irrigation or drinking water or industrial purpose.
11. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
12. The depth of sand mining shall not exceed **2 m** and the excavation of sand shall not exceed **1,99,770 m³/annum**. The thickness of the sand in the mining area shall be more than **6 m** even after extraction of sand.
13. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
14. The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin to minimize dust / sand particle emissions.
15. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
16. Transportation of sand from mine lease area shall be done during day time only.
17. The proponent shall obtain necessary permission from the River Water Conservator.
18. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
19. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.

20. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
21. The source of water requirement for the proposed project is from nearby villages. Total water requirement is 8.0 KLD. Out of that, 3 KLD is used for Dust suppression, 2 KLD is used for domestic purposes & 3.0 KLD is used for Greenbelt purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
22. Sand mining shall not be carried out below the ground water table under any circumstances.
23. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
24. Regular monitoring of Ground Water level shall be carried out in and around the mine lease area to assess the quality of ground water.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. While taking afforestation activity under EMP, the project proponent shall consider giving priority to indigenous and evergreen species having more foliage / green cover to absorb dust and other particles around mining area. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road.
27. The proponent shall comply with the "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining 2020 issued by the MoEF&CC, GoI.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
- ii. The environment safeguards contained in the EIA/EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Telangana State Mineral Development Corporation Ltd., 9.99 Ha, Sand Reach Kathigudem (V).**
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.

- v. Officials from TSCP & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. The funds earmarked for environmental protection measures is **Rs. 3.0 lakhs** should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 30.09.2020 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.
- viii. The project proponent shall submit the copies of environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- x. The proponent shall obtain all other mandatory clearances from respective departments.
- xi. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

- xvi. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- xvii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
M/s. Telangana State Mineral Development Corporation Limited,
(9.99 Ha. Ordinary Sand Mine) (Kathigudem (V) Sand mining),
H. No. 6-2-915, 4th Floor, Rear Block, HMWS&SB Premises,
Khairathabad, Hyderabad – 500 004.
Phone: +91 99666 61485
Email: tsmdc2018@rediffmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The Integrated Regional Office, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director, Mines & Geology Dept., Hyderabad for kind information

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Smt. Sunita M.
Bhagwat, IFS
Member Secretary
Date: 7/27/2023 8:23:49 PM

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

From
Sri. Rahul Kisan Jadhav, I.F.S.,
District Forest Officer,
Mulugu District.

To
The Member Secretary,
Pollution Control Board,
A3, Paryavaran Bhavan, Sanath Nagar,
Industrial Estate, Hyderabad - 500018.

Re. No. 628/MD6/2021 Dt:08.09.2023.

Sir,

Sub: TSFD – De-casting of Sand in Mulugu District falling in Eco-Sensitive Zone of Eturnagaram Wildlife Sanctuary – Request to cancel, not to approve the Environment Clearance for the (4) Nos SBAs in Mulugu District – Request – Regarding. .

Ref: 1. AD Mines & Geology, Lr. No. 33/DLSC/2019 Dt: 07.02.2022.
2. FDO Venkatapuram Rc. No. 115/2021/V2 Dt: 20.01.2022 & 11.02.2022.
3. DFO Mulugu District Rc. No. 628/MD6/2021 Dt: 22.02.2022.

Kind attention is invited to the subject above. It is submitted that, the Asst. Geologist Karimnagar & Asst. Director of Mines & Geology, Mulugu (FAC) vide reference 1st cited has requested to verify the sand bearing areas and De-casting of sand in Patta lands, if there are any violations of ESZ notifications, wild Life Protection Act and other Forest Acts and Rules and send remarks. The sand bearing details are as follows.

Sl. No	Name of the SBA	Area in Ha	Latitude	Longitude	Distance	Whether falling in ESZ or not
1	Chokkala SBA	12.50	18.26546	80.56279	9.74 Kms	Falling with in Eco-Sensitive Zone
			18.26348	80.56200		
			18.26489	80.55751		
			18.26710	80.55805		
2	Cherukuru SBA	17.80	18.45621	80.45207	0.89 Kms	Falling with in Eco-Sensitive Zone
			18.45903	80.44564		
			18.45760	80.44529		
			18.45596	80.34468		
3	Tekulagudem SBA	19.60	18.56981	80.39916	1.46 Kms	Falling with in Eco-Sensitive Zone
			18.57042	80.39644		
			18.56453	80.39483		
			18.56403	80.39756		
4	Peddagollagudem SBA	19.50	18.45647	80.46719	1.64 Kms	Falling with in Eco-Sensitive Zone
			18.45467	80.46149		
			18.45513	80.45341		
			18.45736	80.45344		

In this regard, the Member Secretary, Pollution Control Board, Hyderabad is requested to cancel / not to approve the above (4) SBAs Environmental Clearance as it is against the rules and guidelines issued by the **Hon'ble Supreme Court of India and as well as provisions of the Environmental Impact Assessment 2006 notification guidelines issued by the Government of India.**

This is submitted for favour of information and necessary action.

Yours faithfully,
Sd/- Rahul Kisan Jadhav.,
District Forest Officer,
Mulugu District.

Copy submitted to the Chief Conservator of Forests, Kaleswaram Circle, Jayashankar Bhupalpally for favour of information and necessary action.

Copy submitted to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

Copy submitted to the District Collector & Magistrate, Mulugu District for favour of information and necessary action.

Copy to the Asst. Director Mines & Geology, Mulugu for information and necessary action.

Copy to the Forest Divisional Officer, Venkatapuram for information and necessary action.

Sd/- Rahul Kisan Jadhav.,
District Forest Officer,
Mulugu District

for t.c.b.o. /
Superintendent
8/9/20



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

Lr. No. 1001-WGL/TSPCB/ZO-HYD/CFE/2023-696

Date: 06.10.2023

To

**M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL)
(12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V),
Venkatapuram (M), Mulugu District.
Email Id: tsmdcit@gmail.com**

Sir,

Sub: - TSPCB – ZO-HYD – TS-OCMMS – CFE – M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL) (12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V), Venkatapuram (M), Mulugu District – CFE - REJECTED - Reg.

Ref: -

1. SEIAA, Telangana State Environmental Clearance (EC) Order No.SIA/TG/MIN/435714/2023, dated:27.07.2023.
2. Industry's submission of CFE received through TS-OCMMS portal on 02.08.2023 at TSPCB, Regional Office, Warangal.
3. TSPCB, Regional Office, Warangal verification report dated:05.09.2023 received by Zonal Office, Hyderabad on 05.09.2023.
4. Forest Department, Government of Telangana State Rc.No. 628/MD6/2021, Dt:08.09.2023.
5. TSPCB, Regional Office, Warangal mail dt.15.09.2023.
6. CFE Committee meeting held on 15.09.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

The Environmental Engineer, Regional Office, Warangal has forwarded the CFE application through TS-OCMMS of M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL) (12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V), Venkatapuram (M), Mulugu District along with verification report to the Zonal Office, Hyderabad, vide reference 2nd cited.

The EE, RO Warangal reported that the DFO, Mulugu District vide lr. dt. 08.09.2023 in the reference 4th cited communicated list of Sand Bearing Areas (SBA) falling within Eco-Sensitive Zone and requested to cancel / not to approve the SBAs Environmental Clearances as it is against rules and guidelines issued by the Hon'ble Supreme Court of India and as well as provisions of the EIA Notification, 2006 guidelines issued by the GoI. The EE, RO: Warangal vide mail dt. 15.09.2023 communicated the information in the lr. of the DFO and also requested not to grant CFE/CFO to mine and from these SBA, as it would lead to violation of rules and guidelines and orders issued by the Hon'ble Supreme Court of India.

The issue was placed in the CFE committee meeting held on 15.09.2023, the committee examined the CFE application submitted by the industry and the report submitted by Environmental Engineer, Regional Office, Warangal. After detailed discussions, the Committee recommended to reject the CFE application of the industry for the following reasons:

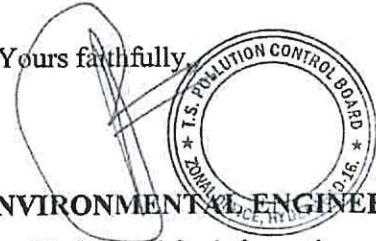
- **As per the letter dt.08.09.2023 of the DFO, Mulugu District, GoTS, the Sand mine is falling with in Eco-Sensitive Zone.** As per the guidelines issued by the Hon'ble Supreme Court of India and as well as provisions of the EIA Notification, 2006 issued by the GoI, projects falling within Eco-sensitive zone shall not be permitted.

In view of the above, the CFE application of the M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL) (12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V), Venkatapuram (M), Mulugu District is herewith **Rejected**.

You may also note that there shall not be any construction activity without CFE of the Board, as required under Sec. 25/26 of Water Act and 21/22 of Air Act, which is punishable

under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,



JT. CHIEF ENVIRONMENTAL ENGINEER

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
 Email: jcee-zhyd-tspcb@telangana.gov.in

Lr. No. 1001-WGL/TSPCB/ZOH/CFO/2023- 697

Date: 06.10.2023

To

**M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL)
 (12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V),
 Venkatapuram (M), Mulugu District.
 Email Id: tsmdcit@gmail.com**

Sir,

Sub: - TSPCB – ZO – HYD – CFO – TS-OCMMS – M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL) (12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V), Venkatapuram (M), Mulugu District - CFO Application - REJECTED - Reg.

- Ref:-**
1. SEIAA, Telangana State Environmental Clearance (EC) Order No.SIA/TG/MIN/435714/2023, dated:27.07.2023.
 2. Industry's application for CFO received through TS-iPASS online portal on 02.08.2023 at TSPCB, RO, Warangal.
 3. TSPCB, RO, Warangal verification report date 05.09.2023 received by Zonal Office, Hyderabad on 05.09.2023.
 4. Forest Department, Government of Telangana State Rc.No. 628/MD6/2021, Dt:08.09.2023.
 5. TSPCB, Regional Office, Warangal mail dt.15.09.2023
 6. CFO Committee meeting held on 26.09.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

With reference to 1st cited M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL) (12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V), Venkatapuram (M), Mulugu District has submitted an application seeking Consent for Operation (CFO) of the Board.

The EE, RO Warangal reported that the DFO, Mulugu District vide lr. dt. 08.09.2023 in the reference 4th cited communicated list of Sand Bearing Areas (SBA) falling within Eco-Sensitive Zone and requested to cancel / not to approve the SBAs Environmental Clearances as it is against rules and guidelines issued by the Hon'ble Supreme Court of India and as well as provisions of the EIA Notification, 2006 guidelines issued by the GoI. The EE, RO: Warangal vide mail dt. 15.09.2023 communicated the information in the lr. of the DFO and also requested not to grant CFE/CFO to mine and from these SBA, as it would lead to violation of rules and guidelines and orders issued by the Hon'ble Supreme Court of India.

The Environmental Engineer, Regional Office, Warangal submitted verification report pertaining to the industry, vide reference 2nd cited.

The Consent for Operation Committee in its meeting held on 26.09.2023 examined the CFO & HWA application submitted by the industry under Water and Air Acts and RO

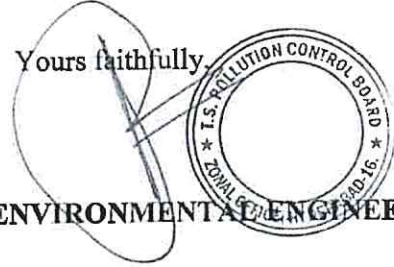
verification report. After detailed discussions, the committee recommended to reject the CFO & HWA application of the industry for the following reasons:

- **As per the letter dt.08.09.2023 of the DFO, Mulugu District, GoTS, the Sand mine is falling within Eco-Sensitive Zone.** As per the guidelines issued by the Hon'ble Supreme Court of India and as well as provisions of the EIA Notification, 2006 issued by the GoI, projects falling within Eco-sensitive zone shall not be permitted.

In view of the above, the CFO application of M/s. Telangana State Mineral Development Corporation Limited (TSMDC) (12.50 Ha. Ordinary Sand Mine), Godavari River Sand in Chokkala (V), Venkatapuram (M), Mulugu District is herewith **Rejected**.

In view of the above, the industry's CFO application is herewith Rejected. You are also informed that operating the industry without having consents of the Board will attract legal action under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and their amendments thereof.

Yours faithfully,



JT. CHIEF ENVIRONMENTAL ENGINEER

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for information.
2. The Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

Rc.No.115/2023/V3,
Dated: 10.01.2024.

Office of the Forest Divisional Officer,
Venkatapuram Division .

From
Sri Anuj Aggarwal, IFS.,
Forest Divisional Officer(FAC),
Venkatapuram Division.

To
The District Forest Officer,
Mulugu District,
Mulugu.

Sir,

Sub : TSFD- Sand- Factual Report called from O/o District Forest Officer Mulugu on the matter of sand bearing area(SBA) located at Peddagollapadu and Chokkala villages-submitting -regarding.

- Ref: 1. Lr No 33/DLSC/ 2019 dated 4.10.2021; Office of Asst.Geologist, Karimnagar & Asst. Director of Mines & Geology, Mulugu. (FAC)
2. Lr No 33/DLSC/ 2019 dated ; 07.02.2022; Office of Asst.Geologist, Karimnagar & Asst. Director of Mines & Geology, Mulugu. (FAC).
3. DFO Mulugu RC No.628/MD6/2021, Dated : 10.2023
4. FRO Venkatapuram RC No. 27/2023/VKT, Dated : 30.12.2023 (Received on 07.01.2024)
5. This office Rc.No.115/2022/V3, Dated : 29.11. 2023

With reference to subject above cited it is submitted that, DFO, Mulugu vide reference 3rd cited, had instructed to submit factual report in the matter urgently with reference to the actual location of quareys distance from ESZ duly verifying the Geo coordinates at quarry's distance from ESZ duly verifying the geo-coordinates at quarey sites. Subsequently, similar instructions were issued by the undersigned to the Forest Range officer vide reference 5th cited, to personally inspect both these sites as per the said instructions of DFO Mulugu & to submit a report on the same.

Accordingly, the Forest Range Officer, Venkatapuram had personally inspected both the sand bearing areas with reference to given Geo-coordinates on 30.12.2023 and after verification with Physical & Geo informatics tools available with him, the Forest Range Officer, Venkatapuram has issued the following remarks vide reference 4th cited :

Peddagollapadu/Pedddagollagudem Sand Bearing area.

- I. Geo-coordinates of the SBA are 18.45647, 80.46176; 18.45467, 80.46149; 18.45513, 80.45341; 18.45736, 80.45344.
- II. Located on the bank of Godavari River
- III. Located out of the Reserve Forest of Wazeedu Divisional of Venkatapuram division with the distance of 3621meters
- IV. Distance between sand bearing area and wildlife sanctuary of Eturnagaram is meters 1716 meters.

Chokkala Sand Bearing Area.

- I. Geo-coordinates of the SBA are 18.26546,80.56279; 18.26348,80.56200; 18.26489, 80.55751; 18.26710, 80.55805.
- II. Located on the bank of Godavari River
- III. Located out of the Palem Veerabhadram Reserve Forest of Venkatapuram Divisional of Venkatapuram division with the distance of 4755 meters
- IV. Distance between sand bearing area and wildlife sanctuary of Eturnagaram is 10021 meters

This is submitted for favour of information and necessary action.

Yours faithful

Forest Divisional Officer(FAC)
Venkatapuram Division



GOVERNMENT OF TELANGANA
FOREST DEPARTMENT



Rc.No.628/MD6/2021,
Date.29.01.2024

O/o the District Forest Officer,
Mulugu District,

Sri. Rahul Kisan Jadhav, I.F.S.,
District Forest Officer,
Mulugu District

Sub: TSFD- Sand- Application received from Sammakka saralamma ST sand quarry labor contract ltd., Paddagollapadu village Waged Mandal an Sree Medaram Sammakka saralamma Tribal sand Moram quarry labor contract MSS Limited Chokkal village Uppedu Veerapuram, Venkatapuram Mandal - Report Submitted - Regarding.

- Ref:**
1. Application of committee members of Sammakka Saralamma ST sand quarry labor contract ltd., Paddagollapadu, Dt.27.10.2023.
 2. Application of committee members of Sree Medaram Sammakka saralamma Tribal sand Moram quarry labor contract MSS Limited Chokkal village, Dt.27.10.2023.
 3. FDO, Venkatapuram, Rc.No.115/2023/V3, Dt.10.01.2024.

-@@@-

With reference to the subject cited above, applications received vide reference 1st and 2nd cited above, the instructions issued to the Forest Divisional Officer, Venkatapuram Division to conduct re-survey at Peddagollapadu and Chokkala villages. Accordingly, the Forest Divisional Officer, Venkatapuram Division vide reference 3rd cited above has submitted report and stated that, the Forest Range Officer, Venkatapuram has submitted a report after verification with Physical & Geo informatics tools available with us following remarks have been found.

1. Peddagollapadu/Peddagollagudem.

- The Peddagollapadu/Peddagollagudem Village comes inside of the Eco-Sensitive Zone of the Wildlife Sanctuary Eturnagaram.

2. Chokkala.

- The Chokkala Village comes out of the Eco-Sensitive Zone of the Wildlife Sanctuary Eturnagaram.

Therefore, the above report submitted by the Forest Divisional Officer, Venkatapuram Division, the same has been forwarding herewith for favour of kind information and necessary action.

Sd/- Rahul Kisan Jadhav,
District Forest Officer,
Mulugu District

To,

To,

The committee members, (P. Venkateswarlu), Sree Medaram Sammakka aralamma, Tribal sand Moram quarry labor contract MSS Limited, Chokkal village & The committee member, (Sri. K. Savitri), Sammakka Saralamma ST sand quarry, labor contract ltd, Peddagollagudem, Wazcedu Mandal.

Copy to the Vice Chairman And Managing Director, TSMD, Khairatabad, Hyderabad, Telangana, #6-2-915, HMWSSB Premises, Rear block, 3rd Floor, Pincode: 500004..

Copy to the Forest Divisional Officer, Venkatapuram Division for information.

//t.c.b.o//
Superintendent
29/01



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No. 1001-WGL/TSPCB/ZO-HYD/CFE/2023- 1160

Date:12.02.2024

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Telangana State Mineral Development Corporation Limited (TSMDC) (12.50 Ha. Ordinary Sand Mine), Chokkala Sand Reach near Godavari River in Chokkala (V), Venkatapuram (M), Mulugu District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. SEIAA, Telangana State Environmental Clearance (EC) Order No.SIA/TG/MIN/435714/2023, dated:27.07.2023.
 2. Industry's submission of CFE received through TS-OCMMS portal on 02.08.2023 at TSPCB, Regional Office, Warangal.
 3. TSPCB, Regional Office, Warangal verification report dated:05.09.2023 received by Zonal Office, Hyderabad on 05.09.2023.
 4. Forest Department, Government of Telangana State Rc.No. 628/MD6/2021, Dt:08.09.2023.
 5. TSPCB, Regional Office, Warangal mail dt.15.09.2023.
 6. CFE Committee meeting held on 15.09.2023 at TSPCB, Zonal Office, Hyderabad.
 7. T.O. CFE Rejection Lr. No. 1001-WGL/TSPCB/ZO-HYD/CFE/2023-696, Date:06.10.2023.
 8. Industry's submission of CFE (appeal) application along with Letters dt. 10.01.2024 & 29.01.2024 of the Forest Department, GoTS received through TS-OCMMS portal on 07.02.2024 at TSPCB, Regional Office, Warangal.
 9. TSPCB, Regional Office, Warangal verification report dated:07.02.2024 received by Zonal Office, Hyderabad on 07.02.2024.

* * *

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout mining of ordinary sand (12.50 Ha.) with production capacity as mentioned below, with a proposed project cost of Rs.50.00 Lakhs (Rupees Fifty Lakhs only).

S.No	Name of the Products / Line of Activity	Capacity
1	Mining of Ordinary Sand (manual open excavation) (Over an extent of 12.50 Ha.)	2,50,000 m ³ /annum

2. As per the application, the above activity is to be located at **Chokkala Sand Reach near Godavari River in Chokkala (V), Venkatapuram (M), Mulugu District.**
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Warangal, T.S Pollution Control Board on 02.09.2023 and found that the industry is surrounded by **East: Sand bearing Area; North: Sand bearing Area; South: Sand bearing Area; West: Sand bearing Area.**
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal, hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

JOINT CHIEF ENVIRONMENTAL ENGINEER

RAO



Encl: Schedules "A & B".

To
The Managing Director,
M/s. Telangana State Mineral Development Corporation Limited (TSMDC),
(12.50 Ha. Ordinary Sand Mine), Chokkala Sand Reach near Godavari River,
H.No. 6-2-915, 4th Floor, Rear Block, HMWSSB Premises,
Khairathabad, Hyderabad-500 004.
E-mail Id: tsmdcit@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. **This order is valid for a period of one year from the date of issue of order, subject to the final orders of the Hon'ble Court of Law.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. The industry shall not undertake mechanical mining and the mining shall be undertaken manually only.
2. The industry shall carryout mining of ordinary sand in an area of **12.50 Ha.** only which lies between the coordinates mentioned in the EC order.
3. The industry shall not carryout Sand Reach mining activity during monsoon season. The industry shall ensure that sand mining does not in any way disturb the flow pattern of the river water.
4. The source of water is from nearby villages and the maximum permitted water consumption shall not exceed the following quantities:

S.No.	Purpose	Total Consumption (KLD)
1.	Dust Suppression	6.00 KLD
2.	Domestic	2.00 KLD
	Total	8.00 KLD

5. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic effluent	1.6 KLD
	Total:	1.6 KLD

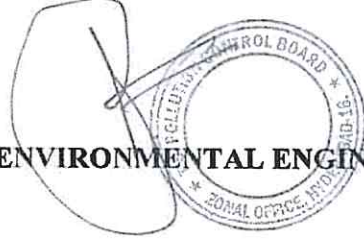
Effluent source	Quantity	Standards to be complied	Mode of final disposal
Domestic	1.6 KLD	---	Septic tank followed by soak pit.

6. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
7. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
8. Sand mining operation shall not affect the existing sources for irrigation or drinking water or industrial purpose.
9. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
10. The depth of the sand mining shall not exceed 2m. The thickness of the sand in the mining area shall be more than 6m even after extraction of sand.
11. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
12. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
13. The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
14. Conservation measures shall be taken for protection of flora and fauna in the core and buffer zone.
15. Personnel working in the project shall be provided with personnel protection devises such as masks, gloves etc.,
16. Transportation of sand from mine lease area shall be done during day time only.
17. The industry shall obtain necessary permission from the River Water Conservator.
18. The industry shall take necessary measures to ensure no adverse impacts due to mining operations on Eturunagaram wildlife sanctuary.
19. The industry shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
20. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
21. Mobile water tankers shall be provided along the sand transportation roads.
22. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road.
23. The industry shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
24. Sand mining shall not be carried out below the ground water table under any circumstances.
25. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State in the Environmental Clearance order dated:27.07.2023.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management, Transboundary Movement) Rules, 2016.
28. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
29. The industry shall not take up trial production without obtaining Consent for Operation of the Board.

30. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
31. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
32. The industry shall comply with all the directions issued by the Board from time to time.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
34. **This order is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

RAP



To

**M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL)
(12.50 Ha. Ordinary Sand Mine), Chokkala Sand Reach near Godavari River,
Chokkala (V), Venkatapuram (M), Mulugu District.**


TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,

Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495

 Email: jcee-zhyd-tspcb@telangana.gov.in
CONSENT ORDER – RED CATEGORY
Consent Order No: 1001-WGL/TSPCB/ZOH/CFO/2023- 1161
Date: 12.02.2024

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

**M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL)
(12.50 Ha. Ordinary Sand Mine), Chokkala Sand Reach near Godavari River Sand,
Chokkala (V), Venkatapuram (M), Mulugu District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluent	1.6 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow in m ³ /hr	Emission Standards
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only:

S.No.	Name of the Product & By product / Line of Activity	Capacity
1	Mining of Ordinary Sand (manual open excavation) (Over an extent of 12.50 Ha.)	2,50,000 m ³ /annum

This consent order shall be valid for a period ending with the **11.02.2025**.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A & B

**The Managing Director,
M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL),
(12.50 Ha. Ordinary Sand Mine), Godavari River Chokkala Sand Reach,
H.No. 6-2-915, 4th Floor, Rear Block, HMWSSB Premises,
Khairathabad, Hyderabad-500 004.
E-mail Id: tsmdcit@gmail.com**

Copy to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S.No.	Purpose	Total Consumption
1.	Dust Suppression	6.00 KLD
2.	Domestic	2.00 KLD
	Total	8.00 KLD

2. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management, Transboundary Movement) Rules, 2016.
3. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter(PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
5. The industry shall carryout mining of ordinary sand in an area of 12.50 Ha. only which lies between the coordinates mentioned in the EC order.
6. The industry shall not carryout Sand Reach mining activity during monsoon season. The industry shall ensure that sand mining does not in any way disturb the flow pattern of the river water.
7. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
8. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.

9. Sand mining operation shall not affect the existing sources for irrigation or drinking water or industrial purpose.
10. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
11. The depth of the sand mining shall not exceed 2m. The thickness of the sand in the mining area shall be more than 6m even after extraction of sand.
12. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
13. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
14. The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
15. Conservation measures shall be taken for protection of flora and fauna in the core and buffer zone.
16. Personnel working in the project shall be provided with personnel protection devises such as masks, gloves etc.,
17. Transportation of sand from mine lease area shall be done during day time only.
18. The industry shall obtain necessary permission from the River Water Conservator.
19. The industry shall take necessary measures to ensure no adverse impacts due to mining operations on Eturunagaram wildlife sanctuary.
20. The industry shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
21. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
22. Mobile water tankers shall be provided along the sand transportation roads.
23. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road.
24. The industry shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
25. Sand mining shall not be carried out below the ground water table under any circumstances.
26. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State in the Environmental Clearance order dated:27.07.2023.
27. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
28. The industry shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection
31. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
32. **This order is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 M/s. Telangana State Mineral Development Corporation Limited (TSMDCCL)
 (12.50 Ha. Ordinary Sand Mine), Chokkala Sand Reach near Godavari River,
 Chokkala (V), Venkatapuram (M), Mulugu District.

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR & CHAIRMAN DISTRICT LEVEL
SAND COMMITTEE: MULUGU
PRESENT: SRI DIVAKARA T.S, I.A.S.

Proceedings No. 25/Sand/Chokkala/2022

Dated: 30-10-2024

Sub: SAND - Telangana State Sand Mining Rules, 2015 - Identification of Sand Bearing Areas - Chokkala Sand Bearing area in Godavari River at Chokkala (V), Venkatapuram (M), Mulugu District - Statutory Clearances submitted - Final Allotment of Chokkala Sand Bearing Area to M/s TGMDC Ltd. for Excavation, regulation and supply of sand - Orders issued - Regarding.

Ref: 1. Proceedings No.33/Sand/2019, Dated: 09.05.2022 of the District Collector & Chairperson, DLSC, Mulugu.
2. TGMDC/Mulugu/Sand/BG/2024/173, Dated: 07.10.2024 from the Project Officer, M/s. TGMDC Ltd, Mulugu
3. Rc. No. 435/ITDA/PESA/2024, Dt.28.09.2024 from the Project Officer, ITDA, Bhadrachalam.

ORDER:

In the reference 1st cited, in- principle allotment notice was issued to M/s. TSMDC Ltd., Hyderabad for the identified Sand Bearing Area of Chokkala Sand Bearing area in Godavari River at Chokkala (V), Venkatapuram (M), Mulugu District under Rule, 4(1)(iv) of Telangana State Sand Mining Rules, 2015 to obtain the Statutory Clearances like Approved Mining Plan, Environmental Clearance (E.C), CFE and CFO within the prescribed time period.

In the reference 2nd cited, M/s. TGMDC Ltd., Hyderabad has submitted the Approved Mining Plan, E.C, CFE & CFO in respect of the Chokkala Sand Bearing area in Godavari River at Chokkala (V), Venkatapuram (M), Mulugu District as required under Rule 4(1)(iv) of TSSMR, 2015 and requested to issue Final allotment orders so as to commence Sand excavation and Sale.

In the reference 3rd cited, the Project Officer, ITDA, Bhadrachalam has informed that the PESA Grama Sabha in respect of Chokkala sand reach was conducted by MPDO, Venkatapuram Mandal and as per the opinion of PESA Grama Sabha, "Sri Medaram Sammakka Saralamma Tribal Isuka and Moram Quarry Labour Contract Mutual Aided Co-operative Society Ltd.," was accepted for extraction of sand in the Chokkala sand reach.

In view of the above, M/s. TGMDC Ltd is hereby allotted the Sand Bearing Area of the Chokkala Sand Reach in Godavari River at Chokkala (V), Venkatapuram (M), Mulugu District over an extent of 12.50 Hectares for extraction and transportation of Sand for a quantity of 2,50,000 M³ as per the Geo-coordinates mentioned below under the Rule 4(1)(iv)(c) of TSSMR, 2015.

Name of the SBA	Extent	Geo-Coordinates		Quantity of Sand (In Cub. Metrs)
		Latitude	Longitude	
Chokala Sand Bearing Area	12.50 Ha	18°15'55.66"	80°33'46.06"	2,50,000
		18°15'48.55"	80°33'43.21"	
		18°15'53.63"	80°33'27.07"	
		18°16'01.57"	80°33'29.01"	

The allotment is subject to the following conditions:

1. The M/s. TGMDC Ltd shall furnish Bank guarantee for an amount equivalent to 10% of total Seigniorage fee on assessed quantity as Security deposit.
2. The M/s. TGMDC Ltd should follow the conditions mentioned in the Approved mining plan and Environmental Clearance (E.C.).
3. The M/s. TGMDC Ltd shall excavate and dispatch the quantity of sand 2,50,000 M³ mentioned in the approved Mining Plan and E.C during the period of one year.
4. The M/s. TGMDC Ltd shall dispatch the sand duly paying the advance Seigniorage fee and obtain permit for dispatch of sand in **Form-S2** issued by the Asst. Director of Mines and Geology, Mulugu and dispatch the sand from the specified sand bearing area to stockyard.
5. The sand shall be disposed from the stockyard as per the sale price fixed by the Government/DLSC, Mulugu from time to time with transit passes in **Form-E**.
6. The M/s. TGMDC Ltd shall follow PESA Act & Rules and guidelines issued by the DLSC, Mulugu from time to time since the area falls in agency area.
7. The mode of excavation of sand shall be as per the Environmental Clearance and Approved Mining Plan.
8. The Guidelines of the Hon'ble Supreme Court of India and the Hon'ble NGT, New Delhi shall be followed wherever necessary.
9. This order is valid for a period of one year from the date of execution in transportation or on dispatch granted quantity 2,50,000 M³ whichever is earlier.

3

Note: The order liable to be cancelled had it found that it was issued due to mistake of fact, suppression of information etc., without giving any notice.

M/s. TGMDC Ltd is requested to execute the Agreement in **Form-S1** with Asst. Director of Mines and Geology, Mulugu within (15) days from the date of issue of this order.


**District Collector & Chairman,
District Level Sand Committee,
Mulugu.**

**To
The Vice Chairman & Managing Director,
M/s. Telangana State Mineral Development Corporation Ltd.,
#6-2-9/5, HMWS&SB Premises, Rear Block, 4th Floor,
Khairathabad, Hyderabad-500004.**

Copy to the Director of Mines and Geology, Hyderabad for information.
Copy to the Project officer, ITDA, Bhadrachalam for information.
Copy to the Project officer, M/s. TGMDC Ltd., Mulugu for information.

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY, MULUGU
{Present: Sri B. Jaya Raju, M.Sc., Asst. Director of Mines & Geology(I/c)}

Proceedings No. 25/Sand/Chokkala/2022

Dated: 13.11.2024

Sub: Sand- Sand Bearing Area - Identification of sand bearing area - Chokkala Sand Bearing area in Godavari River at Chokkala (V), Venkatapuram (M), Mulugu District - Statutory Clearances submitted - Final Allotment issued for Excavation, regulation and supply of sand - Agreement made by TGMDC with ADM&G in Form - S1- orders issued - Reg.

- Ref:**
- 1) Proceedings No. 33/Sand/2019, Dated: 09.05.2022 of the District Collector & Chairperson, DLSC, Mulugu.
 - 2) Proceedings No. 25/Sand/Chokkala/2022, Dt:30.10.2024 of the District Collector & Chairperson, DLSC, Mulugu.
 - 3) Rc. No. 435/ITDA/PESA/2024, Dt.28.09.2024 from the Project Officer, ITDA, Bhadrachalam.
 - 4) TGMDC/MLG/SAND/SBA/2024/201, Dt:12.11.2024 of the P.O, TGMDC, Mulugu.
 - 5) Agreement made in Form-S1 on 13.11.2024 by the Project Officer, TGMDC, Mulugu.

ORDER:

In the reference 1st cited, in-principle allotment notice was issued to M/s. TGMDC Ltd., Hyderabad for the identified Sand Bearing Area of Chokkala Sand Bearing area in Godavari River at Chokkala (V), Veerabhadravarm(M), Mulugu District under Rule, 4(1)(iv) of Telangana State Sand Mining Rules, 2015 to obtain the Statutory Clearances like Approved Mining Plan, Environmental Clearance (E.C), CFE and CFO within the prescribed time period.

In the reference 2nd cited, M/s. TGMDC Ltd was allotted the Sand Bearing Area of the Chokkala Sand Bearing area in Godavari River at Chokkala (V), Venkatapuram (M), Mulugu District over an extent of 12.50 Hectares for extraction and transportation of Sand for a quantity of 2,50,000 M³ as per the Geo-coordinates mentioned below under the Rule 4(1)(iv)(c) of TSSMR, 2015.

Name of the SBA	Extent	Geo-Coordinates		Quantity of Sand (in Cub. Metrs)
		Latitude	Longitude	
Chokkala Sand Bearing Area	12.50 Ha	18°15'55.66"	80°33'46.06"	2,50,000
		18°15'48.55"	80°33'43.21"	
		18°15'53.63"	80°33'27.07"	
		18°16'01.57"	80°33'29.01"	

In the reference 5th cited, Agreement in Form-S1 was made between the M/s. TGMDC Ltd., and Asst Director of Mines and Geology, Mulugu.

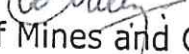
In view of the above, M/s. TGMDC Ltd., is hereby permitted to excavate, and supply of sand for a quantity of **2,50,000 M³** from Chokkala Sand Bearing area in Godavari River at Chokkala (V), Venkatapuram (M), Mulugu District over an extent of 4.99 Hectors for a period of (1) year i.e from **13.11.2024 to 12.11.2025** or up to the date of expiry of CFE and CFO whichever is earlier.

....Contd

The permission is subject to the following conditions.

1. The M/S TGMDC Ltd should follow the conditions mentioned in the Approved mining plan and Environmental Clearance (E.C.).
2. The M/S TGMDC Ltd shall excavate and dispatch the quantity of sand 2,50,000 M³ mentioned in the approved Mining Plan and E.C.
3. The M/S TGMDC Ltd shall dispatch the sand duly paying the advance Seigniorage fee and obtain permit for dispatch of sand in **Form-S2** issued by the Asst. Director of Mines and Geology, Mulugu and dispatch the sand from the specified sand bearing area to stockyard.
4. The sand shall be disposed from the stockyard as per the sale price fixed by the Government/DLSC, Mulugu from time to time with transit passes in **Form-E**.
5. The M/S TGMDC Ltd shall follow PESA Act & Rules and guidelines issued by the DLSC, Mulugu from time to time since the area falls in agency area.
6. The Ramps and Roads shall be used as per the authorization received from Irrigation and Revenue departments
7. The mode of excavation of sand shall be as per the Environmental Clearance and Approved Mining Plan.
8. The Guidelines of the Hon'ble Supreme Court of India and the Hon'ble NGT, New Delhi shall be followed wherever necessary.
9. Necessary permission shall be obtained for using Morram/Gravel in Road and Ramps.
10. Any violation of Agreement conditions will be liable for action as per Rules including the Termination of Sand operations.
11. This order is valid for a period of one year from the date of execution or on dispatch of granted quantity 2,50,000 M³, or up to the date of expiry of CFE and CFO whichever is earlier.

NOTE: The Permission issued for excavation & transportation of sand in the above Sand Bearing Area liable for cancellation without any notice had it found that it was issued grossly on mistake of fact, suppression of information etc.,


Asst. Director of Mines and Geology (I/c),
Mulugu

To

M/s. Telangana State Mineral Development Corporation Ltd.,
#6-2-9/5, HMWSSB, Premises, Rear Block,
4th Floor, Khairathabad, Hyderabad-500004

Copy submitted to:

- The District Collector & Chairman, DLSC, Mulugu for favour of information.
- The Project Officer, ITDA, Eturunagaram for favour of information.
- The Director of Mines and Geology, Hyderabad for favour of information
- The Dy. Director of Mines and Geology, Warangal for favour of information.
- The Revenue Divisional Officer, Mulugu for information.
- Copy to the Project Officer, M/s TGMDC Ltd., Mulugu for information and necessary action.
- Copy to the Tahsildar, Venkatapuram for information and necessary action.
- Copy to the Station House Officer, P.S, Venkatapuram for information and necessary action.

Item No.01:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.306 of 2024 (SZ)

IN THE MATTER OF:

K. Ramesh Babu,
Hyderabad.

...Applicant(s)

Versus

Union of India,
Rep. by its Secretary,
MOEF & CC,
New Delhi and Ors.



...Respondent(s)

Date of hearing: 12.12.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Shivang Singh represented
Mamatha Ralla.

For Respondent(s): Mr. Mohamed Aathic represented
Mrs. H. Yasmeen Ali for State of Telangana.

ORDER

1. For getting appropriate instructions from the authorities, the learned counsel appearing for the State of Telangana seeks time.
2. Post the matter on 02.01.2025 under the caption "For Admission".

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. SatyagopalKorlapati, EM

O.A. No.306/2024 (SZ),
12th December, 2024. AD.

